Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

Appeal No. 88 of 2013

Dated : 27th May, 2013

Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of:

NTPC Ltd. **....Appellant(s)**

Versus

Central Electricity Regulatory Commission & Ors.
...Respondent (s)

Counsel for the Appellant (s): Mr. M.G. Ramchandran
Ms. Swagatika Sahoo

Counsel for the Respondent(s): Mr. Alok Shankar for R-2

ORDER

It is represented that affidavit of service has been filed to the effect that all the Respondents have been served.

Mr. Alok Shankar, the learned counsel undertakes to file Vakalatnama on behalf of Respondent No.2 and seeks some time to file the reply. Accordingly, he is directed to file the same on or before 02.07.2013 after serving copy on the other side.

Post the matter on ***16.07.2013***. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

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